

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

No. : L-1/94/CERC/2011

Dated: 6.12.2013

NOTIFICATION (DRAFT)

In exercise of powers conferred under Section 61 read with Section 178 (2) (s) of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012 (hereinafter referred to as “the Principal Regulations”), namely:

1. Short title and commencement

- 1) These regulations may be called the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2013.

- 2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. Amendment of Regulation 34 of Principal Regulations.-

Regulation 34 of the Principal Regulations shall be substituted as under:

“The normative capital cost for the biomass power projects based on Rankine cycle shall be as under:

- a. ₹ 540 Lakh/MW for project (other than rice straw based project) with water cooled condenser;
- b. ₹ 580 Lakh/MW for Project (other than rice straw based project) with air cooled condenser;
- c. ₹ 630 Lakh/MW for rice straw based project with air cooled condenser.

Above capital cost shall be for the FY 2013-14 and shall be linked to indexation formula as outlined under Regulation 35.

3. Amendment of Regulation 37 of Principal Regulations.-

Regulation 37 of the Principal Regulations shall be substituted as under:

“37. Auxiliary Consumption

The auxiliary power consumption shall be as under:

- a. 10% for the project using water cooled condenser;
- b. 12% for the project using air cooled condenser.”

4. Amendment of Regulation 38 of Principal Regulations.-

Regulation 38 of the Principal Regulations shall be substituted as under:

“38. Station Heat Rate

The Station Heat Rate for biomass power projects shall be as under:

- a. 4200 kCal/ kWh for project using travelling grate boilers;
- b. 4125 kCal/ kWh for project using AFBC boilers.”

5. Amendment of Regulation 39 of Principal Regulations.-

Regulation 39 of the Principal Regulations shall be substituted as under:

“39. Operation and Maintenance Expenses

- a. Normative O&M expenses for the second year of the Control period (i.e. FY 2013-14 shall be ₹ 40 Lakh per MW.
- b. Normative O&M expenses allowed for FY 2013-14 under these Regulations shall be escalated at the rate of 5.72% per annum.”

6. Amendment of Regulation 41 of the Principal Regulations.-

Regulation 41 of the Principal Regulations shall be substituted as under:

“41. Use of Fossil Fuel

The use of fossil fuels shall not be allowed.”

7. Amendment of Regulation 43 of Principal Regulations.-

Regulation 43 of the Principal Regulations shall be substituted as under:

“43. Calorific Value

The Calorific Value of the biomass fuel used for the purpose of determination of tariff shall be at 3100 kCal/kg.”

8. Amendment of Regulation 44 of Principal Regulations.-

The following shall be added at the end of Regulation 44 of the Principal Regulations namely:

“Alternatively, biomass fuel price shall be decided annually by the State level committee constituted by the appropriate Regulatory Commission consisting of representatives of Nodal Agency, State Government, Distribution Licensees and any other organization as may be decided by the appropriate Regulatory Commission.”

Chief (Engg.)

Note: The principal Regulations were published on 7th February, 2012 in Gazette of India Extraordinary Part- III Section - 4, Sr. No. 20.